## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 85/(MAH)/2017 CA No.

CORAM:

Present: SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2017

NAME OF THE PARTIES:

Shankar Ashanna Gaddam

V/s.

Achanak Associates Realtors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. 6 NAME Anil Panday DESIGNATION Advocate SIGNATURE

Plaintiff Dobocate.

## ORDER CP 85/241-242/NCLT/MB/MAH/2017

- 1. The Learned Representative of the Petitioner is present and mentioned vide Praecipe dated 24.03.2017 according to which, on Page No. 24 Clause IV a correction is requested of the nature that "from Orchid Reality for Rs. 300,11,000/-" required to be deleted. According to him it was a typographical mistake. He is directed to make the correction as per NCLT Rules and serve a copy of the corrected portion to the other side. Registry is directed to allow the Petitioner to incorporate the correction.
- For rest of the directions the NCLT order of 21-03-2017 shall remain in 2. operation.
- 3. Matter already stands adjourned to 11.04.2017.

Sd/- - ...

M.K. Shrawat Member (Judicial)

Dated: 05.04.2017